

In the High Court of Judicature, Bombay.

*Tu* day, the *14* day of *October* 186*4*.

SPECIAL APPEAL No. *598* — of 186*4*.

*Krishnarao Annant Joshi* —  
*Inamdar of the Tanna collectorate* } Appellant

\_\_\_\_\_ (Original Plaintiff )

*versus*

*Mahadoo bin Ramji Turatt, de-*  
*-ceased, his sons and heirs Bendia and*  
*Bhagia minors by his mother and*  
*guardian Janki alias Rahi wife of*  
*Mahadoo of the Tanna collectorate* } Respondents

\_\_\_\_\_ (Original Defendants )

Rs. *100* — — —

The claim in the Original Suit was to *recover the balance*  
*of rent alleged to be due for 5 years*

In Appeal No. *11* of 186*3* the *Def Collector*  
of the District of *Saunsh* at *Saunsh* confirmed  
the Decree of the *Judg<sup>r</sup> of Pooree* who *had rejected the claim*

A Special Appeal was preferred in the High Court on the grounds that *///* there  
has been a substantial error in law ~~has occurred~~  
in the investigation of the case which has pro-  
duced error in the decision of the case upon

its merits in that the evidence prayed for in  
the Parkhurst No. was not taken, that /2/  
the Court declined to receive the expenses tendered  
to call for evidence and disposed of the case,  
that /3/ there was an issue raised in the appeal  
that the Court of Original Jurisdiction  
declined to receive the expenses and disposed  
of the case, but the appellate <sup>Court</sup> has not  
passed any decision thereon, and that /4/  
a further extension ought to have been once  
more granted but it was not done so.

The Court is of the  
opinion of the full Court with costs  
On Sp. Appt

H. P. Fisher

W. M. Anderson

MEMORANDUM OF COSTS incurred in Special Appeal No. 598

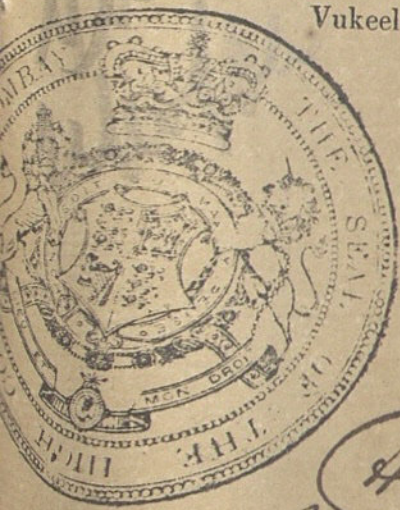
of 1864 against the decision of the Acting Collector of the District of Tanna and disposed of on the 14<sup>th</sup> October 1864 by Confirming the same with costs

BY THE APPELLANT—

<i>In the District.</i>			
In the <i>Mandari's Court</i> .....	10	"	"
In the <i>Collector's Court</i> .....	9	12	"
<i>In this Court.</i>			19 12 "
Stamp for Memorandum of Special Appeal .....	8	"	"
Stamps for copies of Decree and Judgment .....	3	"	"
Stamp for Vukeelutnama .....	2	"	"
Batta for Process and Postage .....	1	2	"
Sectioner's Fee .....	"	10	4
Vukeel's Fee .....	3	"	"
			17 12 4
		Rupees.....	37 8 4

BY THE RESPONDENT.

<i>In the District.</i>			
In the <i>Mandari's Court</i> .....	"	"	"
In the <i>Collector's Court</i> .....	"	"	"
<i>In this Court.</i>			" " "
Stamp for Vukeelutnama .....	"	"	"
Vukeel's Fee .....	"	"	"
			" " "
		Rupees.....	" " "



*Hubert*  
For Sealer

*Hubert*  
For Acting Registrar

The 14<sup>th</sup> day of October 1864